

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

To

The 3<sup>rd</sup>. Addl. D&S Judge, (TADA), Jammu,  
2<sup>nd</sup>. Addl. D&S Judge, Srinagar,  
Addl. D&S Judge, Anantnag,  
1<sup>st</sup>. Addl. D&S Judge, Baramulla and  
Addl. D&S Judge, Pulwama.

No.: 64180-85/18

Dated: **17-03-2018**

**Subject:- Information regarding racial crime, hate crimes, rapes and sexual harassment cases.**

**Sir,**

You are directed to furnish the information regarding the number of cases related to *racial crime, hate crimes, rapes and sexual harassment cases registered and disposed off such cases during last three years and current year* in your courts.

As the requisite information is urgently required for its onwards transmission to the Ministry of Law and Justice, Government of India New Delhi. Therefore, you are requested to furnish the said information by return fax/email on or before **19-03-2018** positively.

Matter may be treated as **Most Urgent**.

Yours faithfully,

(Sanjay Dhar)  
Registrar General

No. 64180-85/18 Dated: **17-03-2018**.

Copy to :- Incharge NIC for uploading the same on the High Court website.

Registrar General